

FIR No. : 150/20
PS: Krishna Nagar
U/s: 279/338
State Vs. Unknown

24.06.2020

Fresh application for release of vehicle bearing No. DL8SAV9972 on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 25.06.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 24.06.2020

FIR No. : 259/2020
PS: Shakarpur
U/s: 25/54/59 A.Act
State Vs. Sonu Kumar

24.06.2020

Fresh application for bail on behalf of accused Sonu Kumar, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 25.06.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 24.06.2020

FIR No. : 311/2020
PS: Krishna Nagar
U/s: 186/353/332 IPC
State Vs. Anuj @ Sahzada

24.06.2020

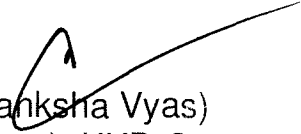
Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

Let jamatalashi articles i.e. Apple iPhone-7 be released to the applicant as per personal search memo if the same is not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/24.06.2020

FIR No. : 311/2020
PS: Krishna Nagar
U/s: 186/353/332 IPC
State Vs. Anuj @ Sahzada

24.06.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle bearing No. **DL5SCG6382 (Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **SI Dhananjay Dubey** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013** and CRL. M.A. No. **16055/2013** decided on **10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

1. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
2. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
3. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 24.06.2020

eFIR No. : 0125/2020
PS: Krishna Nagar
U/s: 379/411 IPC

24.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone **VIVO Y.12** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to the applicant through e-mail and be also sent to the SHO PS concerned for compliance.

MM-5

(Aakanksha Vyas)
MM-5 (East) KKD Court
Delhi/24.06.2020

24062020

FIR No. : 0309/20
PS: Krishna Nagar
U/s: 33/58 D.Ex. Act
State Vs. Danish @ Salman

24.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
the accused Danish @ Salman.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 09.06.2020. She has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Accused is ready to furnish reliable surety.

Reply filed by the IO perused.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 09.06.2020. Case property in the present case has already been recovered. No previous involvement of accused in similar offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 24.06.2020

FIR No. : 204/2020
PS: PIA
U/s: 379/411 IPC
State Vs. Nizam

24.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
the accused Nizam.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 12.05.2020. He has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. He further submitted that investigation of the case has already been completed. Accused is ready to furnish reliable surety.

Reply filed by the IO perused.

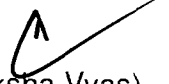
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. He further submitted that as per reply of the IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 12.05.2020. Case property in the present case has already been recovered. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 24.06.2020